

already replied. So far as the second part is concerned, yes, we will keep it in mind.

SHRI NIREN GHOSH: In Tihar Jail there have been reports.....

MR. SPEAKER: Where have you been all these days?

SHRI SATISH AGARWAL: Not in Tihar Jail.

SHRI NIREN GHOSH: There have been reports of overcrowding in that Jail, misuse of jail premises, molestation of women prisoners. The Superintendent of the Jail was involved in all these things. When he was transferred, he tried to hush up all this. On this a thorough inquiry was made. Will the hon. Minister place the entire facts before Parliament?

SHRI YOGENDRA MAKWANA: We have communicated our findings to the Delhi Administration. And the steps which they have taken including punishment to the officer, have been communicated to us. I will place it on the Table of the House because it is a lengthy one.

MR. SPEAKER: Shri D. M. Putte Gowda.

SHRI K. LAKKAPPA: He has written a letter to you authorising me to put the question.

MR. SPEAKER: That will come in the second round. Shri Ram Singh Shakya—not there. Shri Sheo Sharan Verma—not there. Shri Uttambhai Patel—absent. This is the third consecutive day when we are having a hat-trick.

Absentees are continuous in row. Shri Chiranjji Lal Sharma—Absent. He is the fourth absentee.

Allocation of Funds in Kerala Plan, 1980-81 for Welfare of SC/ST

*461. **SHRI A. A. RAHIM:** Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) what were the total funds earmarked for the welfare of the Scheduled Castes and Tribes in the Annual Plan, 1980-81 of Kerala;

(b) whether the funds were utilised fully for the purpose; and

(c) whether there was any diversion of funds to other purposes; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c) A statement is laid on the table of the House.

Statement

The funds earmarked for the Scheduled Castes and Scheduled Tribes in Kerala during 1980-81 and the utilisation as reported by the State Government may be seen in the following table:

Scheduled Castes				Scheduled Tribes			
Special Component Plan: Flow from State Plan		Special Central Assistance to Special Component Plan		Tribal sub-Plan: Flow from State Plan		Special Central Assistance to Tribal Sub-Plan	
Outlay	Expendi- diture	Out-lay	Expen- diture	Out-lay	Expendi- ture	Outlay	Expendi- ture
1728.42	1463.65	262.00	163.79	305.00	305.19	57.00	64.82

(Rs. in lakhs)

NOTE:—The figures of expenditure are provisional.

The State Government have reported that there has been no diversion of funds to purposes other than those pertaining to Scheduled Castes/Tribal sub-Plan areas.

SHRI A. A. RAHIM: Will the hon. Minister give an assurance that the funds earmarked for the welfare of Scheduled Castes and Scheduled Tribes will be utilised fully? If not, will stringent action be taken against those who are not implementing the scheme?

SHRI YOGENDRA MAKWANA: We constantly not only write to the State Governments but also my officers go to different States and discuss with the State officials. I have visited personally almost all the States and discussed with the officers about the use of funds which are provided to them and are earmarked under the Special Component Plan.

So far as Kerala is concerned, they have not utilised at least Rs. 1 crore under the Special Central Assistance Scheme and more than Rs. 2 crores under the Special Component Plan. I had drawn the attention of the Minister concerned at that time about this. I had also asked the officers to utilise the funds for the welfare of the SC & ST.

SHRI A. A. RAHIM: There are complaints from the students that they are not even getting stipends because they say that there is no fund available to give stipends to students in Kerala. Will the hon. Minister look into this matter and give necessary direction to pay stipend to them?

SHRI YOGENDRA MAKWANA: There is a provision to provide scholarships to the students. If in any State, particularly in Kerala, scholarships are not given, I will draw the attention of the Chief Secretary and other officers and the Adviser to the Governor also.

SHRI ERA ANBARASU: I am sorry to say that the funds earmarked for the welfare of the SC&ST do not reach the deserving people in that particular community. Many sons and daughters of the IAS officers and even grand-sons of Mr. Jagjivan Rani are also given all concessions and facilities. Therefore, the purpose of the scheme is not being fulfilled. The benefits does not reach the deserving people in the SC&ST community. In the light of this, will the Government consider giving some guidelines for the allocation of these funds to the poorest people in the Scheduled Castes and Tribes and to give the top priority to make these facilities available to them.

SHRI YOGENDRA MAKWANA: I cannot agree with the hon. Member, particularly when he says that it goes to the elite amongst the Scheduled Castes and Scheduled Tribes. A survey was made by the Gujarat University and that was widely misunderstood in this country. At the time of the Anti-reservation agitation, that book by Dr. Vimal Shah and Shrimati Tara Patel was quoted. In this book there are two tables. One table gives the composition of the communities of Scheduled Castes, whose sons and daughters are getting scholarship. The other table gives the occupation-wise list. If you refer to the community-wise list, naturally it will show that the sons and daughters of the community which has a larger number are getting a larger proportion. For example in Gujarat, since Vankars constitute a large number, their sons and daughters will get a larger proportion of the scholarships. Chamars will be the second largest section. As the Bangis constitute only 1 to 2 per cent, the proportion of the recipients among them will also be 1 to 2 per cent. But, as against this, if you refer to the second table, which is according to the occupation, in the case of the what we call the elites, that is, upper division clerks, head clerks, social workers like Members of Parliament,

Members of the Assembly and Ministers, their sons and daughters who get this benefit will be only 1.5 per cent. So, it is negligible among the Scheduled Castes... (Interruptions) This requires explanation. The hon. Member wants to know why those who are highly placed among the Scheduled Castes and Tribes should get this facility and why it should not be stopped. It is a drop in the ocean. It is not proper to segregate them like that.

SHRI ERA ANBARASU: That is not the point at all...

MR. SPEAKER: Let us make it clear. The point that Shri Anbarasu made is this. Since they are occupying high positions in life, why should they be allowed to have these facilities? Why don't you allow them to percolate to the others, the weaker sections, but not caste-wise.

SHRI YOGENDRA MAKWANA: In the case of scholarship, there is an income limit. Anyone who has got more income than this cannot get this benefit. So, there is no question of Shri Jagjivan Ram's son or my son getting this scholarship, because there is the income limit.

MR. SPEAKER: You do not get scholarship; but you get reservation.

SHRI YOGENDRA MAKWANA: For reservation there is no income-limit. It is difficult to fix such a limit for reservation. But, so far as pecuniary benefit is concerned, there is a limit.

श्री हलबोर सिंह : अध्यक्ष महादय, मैं आप के माध्यम से मंत्री महादय से कहना चाहता हूँ कि आइंटो-डिपॉ के अन्तर्गत आप का यह कार्य चल रहा है। मध्य प्रदेश में पिछले साल उस योजना के अन्तर्गत 50 लाख से भी ज्यादा रुपये लैप्स हो गए और वर्ष भर सारे उस के एस्टीमेट्स ही बनते रहते हैं। बहुत से अधिकारियों को तो

कम्प्लेण्ट प्लान के बारे में भी अभी मालम नहीं है कि इस को किस मद में हम खर्च करें। मध्य प्रदेश में अधिकारित: इस के लिए आई० ए० एस० अधिकारी ही नियुक्त किए गए हैं और एस्टीमेट पर इस का ज्यादा खर्च हो रहा है, फॉल्ड में कम। हर विभाग में केवल यही बता दिया जाता है कि ट्राइबल विभाग ही इस मद का खर्च करेगा। तो मैं मंत्री महादय से पूछना चाहता हूँ कि आप जा केन्द्रीय सरकार से इतना एज एमाउण्ट स्टेट्स को देते हैं, न केवल मध्य प्रदेश बल्कि सारे स्टेट्स उस का प्राप्ति खर्च नहीं करते हैं तो भविष्य में उन के ऊपर क्या कार्यवाही करेंगे?

श्री योगेन्द्र मकवाना : यह जो स्पेशल कम्पॉनेंट प्लान का कांसेप्ट है यह नया कांसेप्ट है। ट्राइबल सब प्लान 1974 में शुरू हुआ। स्पेशल कम्पॉनेंट प्लान इस गवर्नमेंट के आने के बाद जनवरी 1980 से सब स्टेट्स में हमने शुरू करवाया है और इसलिए कहीं कहीं आफिसर्स से उस के बारे में थोड़ा मिसअण्डरस्टैंडिंग थी। तो हमने हर स्टेट से मुलाकात की और मैंने खुद जा कर डिस्कशन किया है आफिसर्स से। हमने उसको गाइडलाइन्स प्रोवाइड की है। लेकिन कहीं कहीं ऐसा होता है कि फण्ड का पूरा यूज नहीं होता है। इसलिए हमने हर बजट में उसका सबहेड बनाने को कहा है। फाइनेंस मिनिस्ट्री भी अभी उस के लिए सर्कुलर निकालने वाली है। डाइवर्शन आफ फण्ड उससे नहीं होगा।

SHRI K. MAYATHEVAR: The hon. Minister in his reply was pleased to tell the House that there was income limit for giving scholarship to S. C. S. T. students. I want to know what is the ceiling limit?

In Tamilnadu, the Tamilnadu Government has passed a G.O. limiting the grant of scholarship to S.C./

S.T. students. The students the income of whose parents is Rs. 6000 per year get 50 per cent of the scholarship. Those students the income of whose parents is Rs. 9000 per year, they are not getting scholarship. I want to know the ceiling. Tamilnadu Government has imposed two ceilings. What is the reaction of the Government?

SHRI YOGENDRA MAKWANA: This question pertains to the special component plan. Therefore, I have no information regarding the scholarship. I require a separate notice for it. But I can say off hand that the ceiling is somewhere about Rs. 9000 per year for certain categories. I do not exactly remember.

DR. SUBRAMANIAM SWAMY: Why off hand? He will have to correct it later on.

SHRI YOGENDRA MAKWANA: This question pertains to special component plan. It does not relate to scholarship.

MR. SPEAKER: This question does not come out of the main question. It does not arise.

श्री राम विलास पासवान : अध्यक्ष महोदय; अभी हमारे उस तरफ के कांग्रेस (आइ) के साथी ने जो कहा इस से मैं सहमत नहीं हूँ क्योंकि आज भी इस देश में जगजीवन राम जैसे आदमी जब सम्पूर्णानन्द की मूर्ति का उद्घाटन करते हैं तो जाति के नाम पर उस को धोया जाता है। इसलिए मैं उस से सहमत नहीं हूँ। मैं मंत्री महोदय से सीधा सवाल पूछना चाहता हूँ कि आप जो शेड्यूल्ड कास्ट ऐंड शेड्यूल्ड ट्राइब्स के कल्याण के लिए धनराशि देते हैं वह टोटल बजट का कितने परसेंट अभी तक रहा है और क्या सरकार जितना उस का प्रोपोर्शन है, परसेण्टेज है उस के मुताबिक उस के लिए धन का आवंटन करने जा रही है या नहीं ?

अध्यक्ष महोदय : यह इस सवाल से उठता नहीं है।

श्री राम विलास पासवान : यह उठता है। स्पेशल कम्पोनेण्ट प्लान उसी के लिए है।

श्री योगेश्वर श.श.शाना : नहीं उठता फिर भी मैं रिप्लाई दे दूंगा।

पहले प्लान से पाँचवीं पंचवर्षीय योजना तक 1 परसेंट से कम था। लेकिन हमारी प्रधान मंत्री ने सब चीफ मिनिस्टर्स के खत भी लिखा और परसनल भी कहा है कि ज्यादा एलाट ट करना पड़ेगा। इसलिए आज स्टेट्स का 8 से 9 प्रतिशत है स्टेट्स और सैण्टर का मिला के एप्रॉक्सिमेंटली 5 प्रतिशत है।

Rise in Suicides

*462. **SHRI BALKRISHNA WASNIK:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether Government are aware of the rising trend of suicides in the country;

(b) the main reason for the increase in the number of suicides; and

(c) the steps Government have taken or propose to take to check the rising trend of suicides?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). According to available information, there was a marginal increase in the number of suicides in the country during 1978 but there was a declining trend during 1979. Prolonged illness, mental distress, quarrel with parents, quarrel with parents-in-law are some of the major reasons for committing suicides. All the cases of suicides